



पेंशन निधि विनियामक और
विकास प्राधिकरण
बी-14/ए, छत्रपति शिवाजी भवन,
कुतुब संस्थागत क्षेत्र,
कटवारिया सराय, नई दिल्ली-110016.
दूरभाष : 011-26517501, 26517503, 26133730
फैक्स : 011-26517507
वेबसाइट : www.pfrda.org.in

**PENSION FUND REGULATORY
AND DEVELOPMENT AUTHORITY**
B-14/A, Chhatrapati Shivaji Bhawan,
Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.
Ph : 011-26517501, 26517503, 26133730
Fax : 011-26517507
Website : www.pfrda.org.in

NOTICE

Ref: PFRDA/2020/12/REG-CRA/1

Date:21.04.2020

Re: Invitation for application for seeking Interest from entities for registration as Central Recordkeeping Agency (CRA) under PFRDA (CRA) regulations, 2015 and amendments thereunder.

1. Over the last ten years, PFRDA has registered two entities as a Central Recordkeeping Agency (CRA) under NPS Architecture. This happened in two phases. The first CRA was appointed in the year 2007 and registered under PFRDA (CRA), Regulations, 2015 on its notification, while the second CRA was registered in 2016.
2. Pursuant to the PFRDA (CRA) (First Amendment) Regulations, 2018 and the experience gained from the functioning of these CRAs, application is being invited for seeking Interest from entities for registration as Central Recordkeeping Agency (CRA) under PFRDA (CRA) regulations, 2015 and amendments thereunder as per the eligibility criteria mentioned in the said regulations and guidelines issued under it. The same is available on the PFRDA website.
3. The PFRDA (CRA) regulations, 2015 and amendments thereunder allows for on tap registration of CRAs and this being the first exercise on granting registration on a continuing basis with price discovery mechanism, a time window for receipt of applications from the interested applicants who wish to register themselves as CRAs under NPS architecture shall be 30 days' window from 21.04.2020 to 21.05.2020. The interested applicant willing to be considered to act as a CRA shall be required to send their request through a formal application providing the brief details of the firm, its experience in the field and the contact details of the authorized persons (Name, address, Phone/mobile and official e-mail id) who would be dealing with the authority. The application should reach PFRDA at the following address.

The General Manager
Regulation Department-CRA
Pension Fund Regulatory and Development Authority (PFRDA),
B-14/A, Chhatrapati Shivaji Bhavan,
Qutab Institutional Area, Katwaria Sarai
New Delhi – 110016.

4. Basing on the examination of preliminary formal request of interested applicants, the format of the application form, information on the minimum eligibility criteria as per CRA regulations and amendments thereunder, minimum technical criteria to act as CRA and the guidelines for quoting charge/fee to be collected by the CRAs under PFRDA (CRA) (first amendment) regulations, etc. shall be sent to the interested applicants. Thereafter, all the interested applicants would be given a common last date by which the duly completed application form along with all the required documents including the application fee of Rs.10,00,000/- (as prescribed under the regulation) shall be submitted to the Authority within (tentatively 30 days) from the issue of such letter to such interested applicant.
5. This notice/document is being published for seeking Interest from entities for consideration to function as a Central Recordkeeping Agency (CRA) by the Pension Fund Regulatory and Development Authority (PFRDA) in addition to the existing CRAs under National Pension System (NPS). The role, functions, responsibility and all the activities of CRA shall be as per the PFRDA (Central recordkeeping agency) Regulations, 2015, amendments thereunder and guidelines issued under it. If there is any ambiguity between the terms of this document and the regulations mentioned above, the regulations shall prevail.
6. This document does not constitute nor should it be interpreted as an offer or invitation for the appointment of the CRA described herein. The applicant is advised to go through the PFRDA (Central recordkeeping agency) Regulations, 2015, amendments thereafter and guidelines issued under it (which are available at www.pfrda.org.in) and the terms of this notice carefully for understanding the issues involved.
7. This notice is meant to provide information only and upon the express understanding that recipients will use it only for the purposes set out above. It does not purport to be all-inclusive or contain all the information about the CRA or be the basis of any contract. No representation or warranty, expressed or implied, is or will be made as to the reliability, accuracy or the completeness of any of the information contained herein. It shall not be assumed that there shall be no deviation or change in any of the herein mentioned information on the CRA. While this document/notice has been prepared in good faith, neither PFRDA, nor any of their officers or subscribers make any representation or warranty or shall have any responsibility or liability whatsoever in respect of any statements or omissions here from. Any liability is accordingly and expressly disclaimed by PFRDA and any of their officers or subscribers even if any loss or damage is caused by any act or omission on the part of PFRDA or any of their officers or subscribers, whether negligent or otherwise.
8. By acceptance of this notice/document, the recipient agrees that any information herewith will be superseded by any subsequent written information on the same subject made available to the recipient by or on behalf of PFRDA. PFRDA and any of their respective officers or subscribers undertake no obligation, among others, to provide the recipient with access to any additional information or to update this document or to correct any inaccuracies therein which may become apparent, and they reserve the right, at any time and without advance notice, to change the

procedure for the selection of or any part of the interest or terminate negotiations or the due diligence process before the signing of any binding agreement.

9. Accordingly, interested recipients should carry out an independent assessment and analysis of the requirements and the information, facts and observations contained herein.
10. This notice/document has not been filed, registered or approved in any jurisdiction. Recipients of this document should inform themselves of and observe any applicable legal requirements.
11. This document constitutes no form of commitment on the part of the PFRDA. Furthermore, this document confers neither the right nor an expectation on any party to participate in the proposed CRA selection process.
12. When any proposal is submitted under this CRA selection process, it shall be presumed by PFRDA that the applicant has fully ascertained and ensured about its eligibility to render service as a CRA, in the event of the same being selected ultimately to act as such, under the respective governing laws and regulatory regimen and that there is no statutory or regulatory prohibition or impediment to acting as such CRA and it has the necessary approvals and permissions and further suffers no disability in law or otherwise to act as such.
13. The PFRDA reserves the right to accept or reject any proposal, and to annul the registration process of CRA and reject all the proposals without assigning any reason at any time before issuance of certificate of registration, without incurring any liability to the affected applicant or applicants or any obligation to inform the affected applicant or applicants of the grounds for PFRDA's action.

-s/d-
(Vikas Kumar Singh)
General Manager
